

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-50/1997/2381/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. A. Deka,  
Principal Judge, Family Court,  
Barpeta

Dated Guwahati, the 3<sup>rd</sup> May, 2019.

Sub:- **Station leave permission.**

Ref:- Your letter No. F.C.(B)/2019/324 dtd. 03.05.2019

Madam,

With reference to the above, I am directed to inform you that, your prayer for station leave permission, with your official vehicle, at your own cost, w.e.f. the evening of 04.05.2019 till the morning of 06.05.2019, has been granted/ rejected.

The District and Sessions Judge, Barpeta and in his absence, the senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-50/1997/2382/A, dated 03.05.19

Copy to:

- ✓ 1. The Systems Analyst, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

Rolan